

PAPER LAID ON THE TABLE
AMENDMENT TO INDIAN AIRCRAFT
RULES

The Minister in the Ministry of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. AR/1937(9), dated the 13th February 1956, together with the Explanatory Note, making certain further amendment to the Indian Aircraft Rules, 1937. [Placed in Library. See No. S-178/56]

Shri Kamath (Hoshangabad): You were good enough to accept a suggestion of mine that when a Minister corrects his earlier reply to a question, copies of that might be made available in the Notice Office. If statements like this are going to be made in the House or copies are to be laid on the Table of the House, those should be made available to us 15 minutes before it is due here, at the Notice Office. Sometimes some points arise on which we might like to have clarification. There should be no difficulty with regard to making this available to us earlier.

Mr. Speaker: I will consider it in consultation with the Ministries.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from Secretary of Rajya Sabha :

(i) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 14 May, 1956 passed the following motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Committees on the Second Five Year Plan proposed in the Thirty-fifth Report of the Business Advisory Committee of the Lok Sabha and communicate to the Lok Sabha the names of Members of the Rajya Sabha on the said Committees."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th May, 1956, agreed without any amendment to the Parliamentary Proceedings (Protection of Publication) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 4th May, 1956."

REPRESENTATION OF THE PEOPLE
(SECOND AMENDMENT)
BILL.

The Minister of Legal Affairs (Shri Pataskar): I beg to move:

"That the Bill further to amend the Representation of the People Act, 1951 and to make certain consequential amendments in the Government of Part C States Act, 1951, as reported by the Select Committee, be taken into consideration."

I have already explained in detail the salient features of the various clauses of the Bill when the motion for referring the Bill to the Select Committee was considered by this House. I do not propose to deal with those features over again and take the valuable time of this House. I shall confine myself briefly to the various changes that have been made in the Bill by the Select Committee as well as to the several points which have been raised by some hon. Members of the Committee in their Minutes of Dissent.

I may mention here that in pursuance of the instructions given to the Select Committee by this House, the Committee discussed not only matters dealt with in the Bill as introduced, but also other matters dealt with in the Representation of the People Act, 1951 as a whole. In other words, the entire Representation of the People Act, 1951, has been subjected to the discussion and scrutiny of the Select Committee.

The Representation of the People Act, 1951, deals principally with the conduct of elections to the Houses of Parliament and to the State Legislatures and with matters ancillary to and consequential upon the conduct of such elections. These ancillary and consequential matters relate to qualifications and disqualifications for membership of the Houses of Legislature and the corrupt and illegal practices and other offences